

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S PERFECT INFRAENGINEERS LIMITED OPERATING IN
HYBRID THERMAL SOLAR PANEL INDUSTRY AT NAVI MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Perfect Infraengineers Limited CIN: L29190MH1996PLC099583 PAN: AABCP0122A
2.	Address of the registered office	R-637, TTC Industrial Area, MIDC, T. B. Road, Rabale, Thane, Navi Mumbai, Maharashtra, India, 400708 (As per
3.	URL of website	https://perfectinfra.com/
4.	Details of place where majority of fixed assets are located	Majority of the fixed assets are located at Rabale, Navi Mumbai.
5.	Installed capacity of main products/ services	As per Audited Balance Sheet and information available on company website the Company has an installed capacity to manufacture and assemble 4,000 units per annum on double shift each of 8 hours per day.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from sale of products is Rs.5.02 crores and revenue from sale of service is Rs. 86.21 lakhs as per annual report as on 31 st March 2024.
7.	Number of employees/ workmen	As on 31 st March 2024, There are 13 employees on the payroll of the Company and other workers are employed on contract basis.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email E-mail: eoiperfectinfra@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email E-mail: eoiperfectinfra@gmail.com
10.	Last date for receipt of expression of interest\	25.01.2025
11.	Date of issue of provisional list of prospective resolution applicants	27.01.2025
12.	Last date for submission of objections to provisional list	01.02.2025

13.	Date of issue of final list of prospective resolution applicants	03.02.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to	05.02.2025
15.	Last date for submissions of resolution plans	07.03.2025
16.	Process email id to submit EOI	eoiperfectinfra@gmail.com

Note- IA for exclusion of time is filed before the Hon'ble NCLT which is yet to be listed for hearing.



G. C. Shah

Gaurang Chhotalal Shah
Resolution Professional
For Perfect Infraengineers Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00947/2019-
2020/13002

AFA: AA2/13002/02/300625/203281 Valid till 30.06.2025

Registered Address: Flat 204 A Wing Raj Vaibhav 1, CHS Dahanukar Wadi
Mahavir Nagar Kandivali West Mumbai Suburban, Maharashtra-400067

Date: 10.01.2025

Place: Mumbai

APAC FINANCIAL SERVICES PRIVATE LIMITED
 Corporate Off: Office No 501, 5th Floor, South Annex Tower 2, One World Centre, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013. Email: contactus@apacfin.com

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of APAC FINANCIAL SERVICES PRIVATE LIMITED, a private limited company, registered with the Reserve Bank of India as a non-banking financial company, having its registered office at Office No.501, 5th floor, South Annex Tower 2, One World Centre, Senapati Bapat Marg, Lower Parel Mumbai, Maharashtra - 400013, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (5 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice as mentioned herein below, calling upon the respective Borrowers to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice.

The Borrower(s) identified above had taken secured loan from APAC Housing Finance Private Limited which now stands merged/amalgamated into APAC FINANCIAL SERVICES PRIVATE LIMITED. That, accordingly, the borrower's loan account with APAC Housing Finance Private Limited stands transferred to APAC Financial Services Private Limited. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 on this 08th day of January of the year 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of APAC Financial Services Private Limited for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower Details	Demand Notice	Possession Date
1. UDAY ARUN JADHAV 2. SAKSHI UDAY JADHAV LAN.HOME/UYR0000132	Notice Date: 01/10/2024 for Rs. 20,40,920.45/- as on 28/09/2024	08.01.2025

Mortgaged Property : All pieces and parcel of Flat bearing No. A/104, 1st Floor, A Wing, Amit Regency Co-Op HSG Ltd. Off. Manvelpada Road, Near Manali Hotel, Virar East, Vasai, Palghar, Maharashtra 40135

Date : 10.01.2025 Sd/- Nilesh Sakharkar, Authorised Officer
 Place: Virar & Palghar APAC FINANCIAL SERVICES PRIVATE LIMITED

NOTICE GLAXOSMITHKLINE PHARMACEUTICALS LIMITED
 Registered Office: Dr. Annie Besant Road, Worli, Mumbai-400030

This is to inform the general public that Original Share Certificate(s) issued by GlaxoSmithKline Pharmaceuticals Limited, the details of which are as mentioned below, have been lost/misplaced and an application has been made by the holder(s) for the issuance of duplicate Share Certificate(s) in respect thereof.

Name of Shareholder	Folio No.	Certificate No.	Distinctive Nos.	No. of Shares
SUNIL PRAVINCHANDRA CHOKSI AND HITENDRA PRAVINCHANDRA CHOKSI	0300193	1132516 1283649	67179864-67180010 170896914-170897060	147 147

Any person who has a claim in respect of the said shares or objection to the issuance of the duplicate Share Certificate shall lodge such claim or objection with the company at its registered office within 15 days from this date or else the company will proceed to issue duplicate Share Certificate(s) without any further delay.

Name of Share Holder :
SUNIL PRAVINCHANDRA CHOKSI AND HITENDRA PRAVINCHANDRA CHOKSI

Place: Mumbai
 Date: 10/01/2025

THIRUVANANTHAPURAM REGIONAL CO-OPERATIVE MILK PRODUCERS' UNION LTD
 Thiruvananthapuram Dairy, Ambalathara, Poonthara PO- 695026, Phone : 0471-2382148, E-mail:milmutdngg@gmail.com

63/TD/ENGG/2024-25
TENDER NOTICE Date: 09/01/2025

Quotations are invited for the following particulars. Visit the TRCMPU website www.milmutrcmpu.com for details.

Particulars
 Supply, Installation and commissioning of Air Shower
 Last Date/Time: 17.01.2025, 02.00 PM
 Contact: 9387837376

Sd/-
 Unit Head

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S PERFECT INFRAENGINEERS LIMITED
 OPERATING IN HYBRID THERMAL SOLAR PANEL INDUSTRY AT NAVI MUMBAI (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LP No.	M/s Perfect Infraengineers Limited CIN: L29190MH1299ECL099583 PAN: AABCPO122A
2. Address of the registered office	R-637, TTC Industrial Area, MIDC, T. B. Road, Rabale, Thane, Navi Mumbai, Maharashtra, India-400708 (As per MCA record)
3. URL of website	https://perfectinfra.com/
4. Details of place where majority of fixed assets are located	Majority of the fixed assets are located at Rabale, Navi Mumbai.
5. Installed capacity of main products/services	As per Audited Balance Sheet and information available on company website the Company has an installed capacity to manufacture and assemble 4,000 units per annum on double shift each of 8 hours per day.
6. Quantity and value of main products/ services sold in last financial year	Revenue from sale of products is Rs.5.02 crores and revenue from sale of service is Rs. 86.21 lakhs as per annual report as on 31st March 2024. As on 31st March 2024, There are 13 employees on the payroll of the Company and other workers are employed on contract basis.
7. Number of employees/ workmen	Information can be sought through communication to the following email E-mail: eoi.perfectinfra@gmail.com
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email E-mail: eoi.perfectinfra@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	25.01.2025
10. Last date for receipt of expression of interest	27.01.2025
11. Date of issue of provisional list of prospective resolution applicants	01.02.2025
12. Last date for submission of objections to provisional list	03.02.2025
13. Date of issue of final list of prospective resolution applicants	05.02.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.03.2025
15. Last date for submission of resolution plans	07.03.2025
16. Process email id to submit Expression of Interest	eoi.perfectinfra@gmail.com

Note: IA for exclusion of time is filed before the Hon'ble NCLT which is yet to be listed for hearing. Sd/-
 Date: 10.01.2025
 Place: Mumbai
Gaurang Chhotalal Shah
 Resolution Professional
 For Perfect Infraengineers Limited
 IBBI Reg. No.: IBBI/IPA-002/IP-000947/2019-2020/13002
 AFA: AA2/13002/02/300925/203281 Valid till 30.06.2025
 Registered Address: Flat 204 A Wing Raj Vaidhava 1, CHS Dahanukar Wadi Mahavir Nagar Kandivali West Mumbai Suburban, Maharashtra-400067

NOTICE
 Name of Company : Supreme Industries Limited
 Registered Office/Address of Company : 612, Raheja Chambers, Nariman Point, Mumbai Maharashtra, 400021

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos.
000227	Hemant Indul Mehta Indul Bhogil Mehta	2042111	2042210 11877	11877

[Name of Shareholder(s)]
**Hemant Indul Mehta
 Indul Bhogil Mehta**

Dated : 10 January 2025
 Place : Mumbai

बैंडरा लिंक्ड रोड पंजाब नैशनल बैंक
 Punjab National Bank
 Bandra Linking Road (008200) Branch : Plot No. 237, Baba House, 27th Road, Bandra (W), Mumbai-400 050
 *Tel. No. : (022) 2642 0456 / 2642 6174

NOTICE FOR BREAK OPEN OF LOCKERS

To all concerned, the below mentioned locker holders are hereby notified that the locker rent mentioned against their names are overdue for payment, despite our several notices. We, therefore, notify that if the entire overdue rent is not paid within 3 months from the Date of the publication, the locker will be Break-opened as per the locker agreement executed and the rent will be recovered by selling articles, if any, found in the locker as per the locker agreement. All the expenses for break open locker shall be borne by the locker holder in addition to the overdue locker rent. We hereby request the below listed locker holders to pay rent due against their respective locker immediately within the above mentioned period, failing which above stated action shall be initiated.

Sr. No.	Locker No.	Name & Address of The Borrowers	Overdue Rent / Due Since
1	LK00455	Neha Rahul Mehta / Rahul Suraj Mehta : 9, Merry Niketan, Mount Mary's Road, Bandra West, Mumbai-400 050.	₹ 15,930.00 29.11.2020
2	LK00579	Savitri Devi J. Singh / Kapil Singh Babu : Subsarangi Society, Plot No. 260, Room No. C/4, Borivali West, Gorel, Mumbai-400 091.	₹ 15,930.00 06.11.2020
3	LK01064	Kiran Peswani : 4, Kohinor Palace, 14th Road, Khar (W), Mumbai-400 052.	₹ 15,930.00 07.10.2020
4	PL00421	Navleen Kaur & Manpreet Singh : 10/23 Kehar House / Ghai Villa, N. S. Road No. 1, JVPD Scheme, Azad Nagar Society, Vile Parle West, Mumbai-400 056.	₹ 19,977.00 29.01.2021
5	LK00202	Farzana Hammad : North Bombay C. H. S. Ltd., Juhu, Mumbai-400 049.	₹ 20,047.99 30.01.2021
6	LK00283	Govindji J. Sampat / Sushma G. Sampat / Alka Sampat / N. G. Sampat : No. 16, Ganga Gruh, 2nd Floor, Sir Vithal Das Nagar, North Avenue, Santacruz West, Mumbai-400 054.	₹ 15,426.58 20.11.2020
7	LK00226	Mamata Sharma & Bimla Sharma : New Gautam, Dr. Ambedkar Road, Khar (W), Mumbai-400 052.	₹ 12,789.08 06.11.2021

Place : Mumbai, Maharashtra Sd/-
 Date : 09.01.2025 Authorized Officer, Punjab National Bank

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR KETHOS TILES PRIVATE LIMITED (OPERATING IN CERAMIC TILES INDUSTRY AT TALOD, SABARKANTHA, GUJARAT)
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN / CIN / LLP No.	KETHOS TILES PRIVATE LIMITED CIN : U26933GJ2015PTC084080
2. Address of the registered office	Survey No. 111, 112, 119(P), At- Gulab Ni Muvadi, Ahmedabad-Modasa Highway, Nr. Salatpur C, hokadi, Sabar Kantha, Talod-383215, Gujarat, India
3. URL of website	https://sites.google.com/view/kethostiles/home
4. Details of place where majority of fixed assets are located	Survey No. 111, 112, 119(P), At- Gulab Ni Muvadi, Ahmedabad-Modasa Highway, Nr. Salatpur C, hokadi, Sabar Kantha, Talod-383215, Gujarat, India
5. Installed capacity of main products/services	47.50 Lakh Sq. Mtr. Tiles Per Annum
6. Quantity and value of main products/ services sold in last financial year	As per the latest available Financial Statement for F.Y. 2023-24; Quantity : 31.98 Lakh Sq. Mtr. Tiles Value - Rs. 65.09 Crore
7. Number of employees / workmen	67
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at :	Details can be sought by sending request to Interim Resolution Professional at kethos.prip@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by sending request to Interim Resolution Professional at kethos.prip@gmail.com
10. Last date for receipt of expression of interest	24th January, 2025
11. Date of issue of provisional list of prospective resolution applicants	03rd February, 2025
12. Last date for submission of objections to provisional list	8th February, 2025
13. Date of issue of final list of prospective resolution applicants	18th February, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23rd February, 2025
15. Last date for submission of resolution plans	25th March, 2025
16. Process email id to submit Expression of Interest	kethos.prip@gmail.com

Sd/-
Mr. Jigar Bhatt
 Interim Resolution Professional for
 Kethos Tiles Private Limited
 IBBI Registration No.: IBBI/PA-001/IP-P-01917/2019-2020/13005
 AFA Valid upto 31.12.2025
 Regd. Address : 1010, Ship-Zaveri, Shyamal Cross Roads
 Satellite, Ahmedabad-380015, Gujarat
 Date : 10.01.2025 Sd/-
 Patel : Ahmedabad E-mail id: kethos.prip@gmail.com

Public Notice
 (Under Section 102 of the Insolvency and Bankruptcy Code, 2016 ("IBC"))

FOR THE ATTENTION OF THE CREDITORS OF MR. JAYESH AMULAKH MEHTA

Notice is hereby given that the Hon'ble National Company Law Tribunal (NCLT), Mumbai Bench - 1 has ordered the commencement of the insolvency resolution process of Mr. Jayesh Amulakh Mehta u/s 100 of IBC vide its order dated 02/01/2025 (Order received on 07/01/2025).

Accordingly, the creditors of Mr. Jayesh Amulakh Mehta are hereby invited to submit their claims with proof in prescribed Form B on or before 31/01/2025 to the Resolution Professional at the address, Office No. 601, Kothbhaskar Business Court, Opp. Karishma Society, G. A. Kulkarni Path, Kothrud, Pune 411038 or through email at p.p.jayeshmehta@gmail.com

RELEVANT PARTICULARS

- Name of Personal Guarantor: Mr. Jayesh Amulakh Mehta
- Address of Personal Guarantor: 402, Ruchita Tower, Juhu Varsova Link Road, Andheri (West), Mumbai 400 053
- Insolvency commencement date: 02/01/2025 (Order received on 07/01/2025)
- Details of Order of Adjudicating Authority: The order of Hon'ble NCLT in C.P. (IB) No. 417/MB/2024 filed by Central Bank of India against Mr. Jayesh Amulakh Mehta, the personal guarantor of AS Impex Pvt. Ltd.
- Last date for submission of Claims: 31/01/2025
- Name and registration number of the insolvency professional acting as resolution professional: Faneendra Munot
IBBI/IPA-001/IP-000515/2017-18/10916
AFA Valid till 31/12/2025
Date: 09/01/2025
Place: Mumbai
- Address and e-mail id of the resolution professional, as registered with the Board: Flat No. 1002, 10th Floor, C Wing, Prathamesh Darshan, Ghatkopar East, Opp. Railway Station, Mumbai - 400075
Email: fmunot@gmail.com
- Address and e-mail id to be used for correspondence with the resolution professional: Address: Office No. 601, Kothbhaskar Business Court, Opp. Karishma Society, G. A. Kulkarni Path, Kothrud, Pune 411038
Email: p.p.jayeshmehta@gmail.com
Phone No: 737859292

Weblink to download Form B: https://ibbi.gov.in/en/home/downloads
 Submission of false or misleading claims shall attract penalties in accordance with the provisions of the Insolvency & Bankruptcy Code, 2016 or any other applicable Laws.

Faneendra Munot
 Resolution Professional
 IBBI/IPA-001/IP-000515/2017-18/10916
 AFA Valid till 31/12/2025
 Date: 09/01/2025
 Place: Mumbai

FOR THE ATTENTION OF THE CREDITORS OF MRS. LAXMI JYOTIBHUSHAN TIWARI, PERSONAL GUARANTOR/ DEBTOR

IBBI Reg. No.: IBBI/IPA-002/IP-000947/2019-2020/13002
 AFA: AA2/13002/02/300925/203281 Valid till 30.06.2025
 Registered Address: Flat 204 A Wing Raj Vaidhava 1, CHS Dahanukar Wadi Mahavir Nagar Kandivali West Mumbai Suburban, Maharashtra-400067

PUBLIC NOTICE
 (Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
 FOR THE ATTENTION OF THE CREDITORS OF MRS. LAXMI JYOTIBHUSHAN TIWARI, PERSONAL GUARANTOR/ DEBTOR

RELEVANT PARTICULARS

- Name of Personal Guarantor (PG): Mrs. Laxmi JyotiBhushan Tiwari
- Address of the registered office and principal office (if any)/ Residence of PG: Residential Address: D-601, Ashok Avenue, 6th Floor, Military Road, Marol, Andheri (east), Mumbai 400072
Office address at A-38, 2nd floor, Raj Industrial Estate, Marol Military Road, JB Nagar, Andheri East, Mumbai, Maharashtra-400059
- Details of Order of Adjudicating Authority: Hon'ble NCLT Mumbai Bench-1 admitted the Insolvency Resolution Process against Mrs. Laxmi Jyoti Bhushan Tiwari Personal Guarantor to Sonachi Industries Limited (Corporate Debtor) (CIN - U24119MH2006PLC163851) vide Order dated 07-01-2025 (received on 08-01-2025) [C.P. (IB) No.793/ (MB)/2022]
- Date of Commencement of Insolvency Resolution Process: 07/01/2025
- Name and registration number of the Resolution Professional: Mr. Ashok Kumar Golechha
IBBI Regn. Number: IBBI/PA-02/IP-N000932/2019-20/12973
- Address and e-mail of the Resolution professional, as registered with the Board: Flat No. B 703/704, Seventh Floor, River Park Chs Ltd., Dattani Park Road, J, Thakur Village, Opposite Sai Dhaam, Off Western Express Highway, Kandivali (EAST), Mumbai, Maharashtra, 400101
Email: akgolechha@gmail.com
- Address and e-mail to be used for correspondence with the Resolution Professional: Unit # 207, 2nd Floor, Kshiti, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai 400053
Email: pg.sonachindustries@gmail.com
- Last date for submission of claims: 31-01-2025
- Relevant Forms are available at: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of the Insolvency resolution process of Mrs. Laxmi JyotiBhushan Tiwari Personal Guarantor on 07/01/2025 (the order received on 08/01/2025).

The creditors of Mrs. Laxmi JyotiBhushan Tiwari are hereby called upon to submit their claims in Form B as prescribed in IBBI (Insolvency Resolution Process for Personal Guarantors to Corporate Debtor) Regulation 2019 along with proof on or before 31.01.2025 to the Resolution Professional by way of email, courier, speed post or registered letter at the address mentioned against Entry No. 7 above table. Submission of false or misleading proof of claims shall attract penalties.

Date: 10.01.2025 Sd/-
 Place: Mumbai Ashok Kumar Golechha

केनरा बैंक Canara Bank
 CANARA BANK, KOPARKHAIRANE II BRANCH
 REF:RO/LEGAL/SARFAESI/34/2024/MV DATE: 02.01.2025

To: **MR. ABDULARIF A MARUF**
 FLAT 702 703, GOPALA TOWER, PLOT 27, SECTOR 24, VASHI, NAVI MUMBAI, MAHARASHTRA - 400705
 9820307788
MRS. MEHRUNNISA A ARIF
 FLAT 702 703, GOPALA TOWER, PLOT 27, SECTOR 24, VASHI, NAVI MUMBAI, MAHARASHTRA - 400705
 9820307788
MR. ABDULARIF A MARUF
 FLAT NO. 301, 3rd FLOOR, AFRIN VILLA, PLOT NO 75, SECTOR 28, NERUL, NAVI MUMBAI, MAHARASHTRA-400706
 9820307788
MRS. MEHRUNNISA A ARIF
 FLAT NO. 301, 3rd FLOOR, AFRIN VILLA, PLOT NO 75, SECTOR 28, NERUL, NAVI MUMBAI, MAHARASHTRA-400706
 9820307788

Subject: NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT, 2002) READ WITH SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AS AMENDED FROM TIME TO TIME.

Sir,
 The undersigned being the authorized Officer of Canara bank, KOPARKHAIRANE II branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under:
THE BORROWER/ARIF A MARUF AND MRS. MEHRUNNISA A ARIF (hereinafter referred to as "THE BORROWER") have availed credit facility/ facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amounts of Rs. 28,00,00,000 (Rupees Twenty eight lakh only) with interest thereon in accordance with the terms and conditions of the above mentioned agreements.
 You (The Person mentioned in Schedule B) are also entered into to agreements against the secured assets which are detailed in Schedule B hereunder.
 However, from SEPTEMBER 2024, the operation and conduct of the said financial assistance/ credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the borrower towards the secured creditor as on date amounts to Rs. 23,24,908.26 (Rupees Twenty three lakh twenty four thousand nine hundred eight and paise twenty six only), the details of which together with the future interest rate are stated in schedule C hereunder. It is further stated that the borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance/ credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt, installment and interest thereon, the secured creditor was constrained to classify the debt as Non-Performing Asset (NPA) as on 29/12/2024 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.
 The secured creditor to through this notice brings to your attention that the borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice that you are also liable to pay future interest at the rate of 11.61% Per Annum together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.
 Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of Rs. 23,24,908.26 (Rupees Twenty three lakh twenty four thousand nine hundred eight and paise twenty six only) together with further interest and incidental expenses and costs as stated above in terms of this notice under Sec. 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:
 13(4)- In case the borrower/Guarantor fails to discharge liability in full within the period specified in sub section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely:
 a) Take Possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;
 b) Take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset.
 Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the borrower is held as security for the debt.
 Provided further that where the management of the whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is separable from the security for the debt.
 And under other applicable provisions of the said Act.
 Your attention is invited to provisions of sub section (8) of Section 13, in respect of time available, to redeem the secured assets.
 You are also put on notice that in term of Section. 13(13) the borrower/ Guarantor shall not transfer by way of lease, sale or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization/income.
 This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.
 This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.
 Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.
 Thanking You,
 Yours Faithfully,
 AUTHORISED OFFICER

इण्डियन ओवरसीज़ बैंक Indian Overseas Bank
 आपकी प्रगति का सच्चा साथी Good people to grow with
 STRESSED ASSETS MANAGEMENT DEPARTMENT
 केंद्रीय कार्यालय, चेन्नै / Central Office, Chennai

TRANSFER OF NPA LOAN EXPOSURES TO ARCS/ OTHER PERMITTED TRANSFERREES THROUGH e-AUCTION UNDER OPEN AUCTION METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest from ARCs and other permitted transferees for the proposed transfer of NPA accounts under portfolio basis through e-auction under open auction method on "as is where is" and "as is what is" basis without any recourse to the Bank.

Description: Portfolio of 46 NPA Loans with aggregate Book O/s of Rs. 11433.72 crores.

Interested prospective bidders are requested to intimate their willingness to participate in the e-Auction scheduled on 30.01.2025 by way of an "Expression of Interest" through email at saletoarc@iobnet.co.in on or before 18.01.2025. For further details please visit Bank's website (www.iob.in) → click on link TENDERS → ARC-Cell → Notification dated 09.01.2025.

Note: IOB reserves the right to cancel or modify the process and amend any terms and conditions of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

The list of accounts in the Portfolio is given below:

S No.	Borrowers Name	S No.	Borrowers Name
NCLT ADMITTED ACCOUNTS			
1	Sel Textiles Limited	18	Rotomac Global Pvt Ltd
2	Coastal Energy Private Limited	19	Videocon Industries Ltd.
3	Servalakshmi Paper Ltd	20	Videocon Telecommunication Limited
4	ERA Infra Engineering Limited	21	Samsung C and T Corporation (I) Pvt Ltd
5	M/s AMTEK Auto Limited	22	Techno Kart India Ltd
6	J M D Oils Pvt Ltd	23	ABG Shipyard Limited
7	Punj Lloyd Limited	24	Videocon Oil Ventures Limited
8	M/s Century Communication Limited	25	IL&FS Financial Services Limited
9	Moser Baer Solar Limited	26	PSL Ltd
10	IVRCL Limited	27	Parekh Aluminex Limited
11	LANCO Infratech Limited	28	Pratibha Industries Limited
12	LANCO Babandh Power Limited	29	Valecha Kachchh Toll Roads Ltd
13	PIONEER Gas Power Limited	30	Jet Airways (India) Limited
14	Kamineni Steel and Power Ltd	31	NAKODA Limited
15	LANCO Vidarbha Thermal Power Limited	32	Reliance Communication Ltd
16	Gupta Coal India Private Limited	33	Reliance Telecom Limited
17	Frost International Pvt Ltd	34	Future Enterprises Limited
NON NCLT ACCOUNTS			
35	M/s GVK Deoli Kota Expressway Private Limited	41	Frost Infrastructure and Energy Limited
36	Emmsons International Limited	42	LANCO Resources International Pte Ltd
37	Indian Technocom Company Limited	43	GVK Coal Developers (Singapore) Pte Ltd
38	Radiikal Foods Limited	44	Nimbus Communications Ltd
39	Blossoms Oils & Fats Ltd.	45	Vir Alloys & Steel Co. Pvt Ltd
40	Jain Infraprojects Ltd	46	SPANCO Limited

Place: Chennai
 Date : 09.01.2025
 General Manager

"IMPORTANT"

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L. V. SHINDE GROUP
 SINCE 1983

SUPREME FACILITY MANAGEMENT LIMITED
 (Formerly Known as Supreme Facility Management Private Limited)
 CIN: U63040PN2003PLC020759
 Registered Office: Office No. 1002 to 1005 "Kohinor World Tower" Chinchwad, Tower- T3, 10th Floor, Pune, Maharashtra, India-411018

NOTICE

Members of the Company are hereby informed that pursuant to the provisions of Section 110 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014, and General Circular Nos. 14/2020, 17/2020, 22/2020, 33/2020, 39/2020 and 10/2021 dated April 8, 2020, April 13, 2020, June 15, 2020, September 28, 2020 December 31, 2020, General Circular Nos. 10/ 2021 and 20/ 2021 dated June 23, 2021 and December 8, 2021 respectively issued by the Ministry of Corporate Affairs ("MCA General Circulars"), the Notice of Postal Ballot dated January 7, 2025 of the Company ("Notice") seeking consent of members only through electronic means ("Remote E-voting") has been dispatched to the Members on January 09, 2025 through e-mail to all its members who have registered their email IDs with the Depositories through the concerned Depository Participants and/or with the Company/ Company's Registrar and Share Transfer Agent ("RTA"), Kfintech Technologies Limited for the businesses set out therein. The voting rights of each member shall be in proportion to their shares in the total paid-up equity share capital of the Company as on January 03, 2025 ("the Cut-off date"). A person who is not a member as on the Cut-off date should treat this notice for information purpose only.

The Company has engaged the services of KFin as the agency to provide the e-voting facility. The Notice is also available on the Company's website viz. https://supremefacility.com, e-voting agency's website viz. https://evoting.kfintech.com and on the websites of National Stock Exchange of India Limited ("NSE") at www.nseindia.com.

Commencement of E-voting Friday, January 10, 2

